

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2020/ 9987

2nd July, 2020

ORDER

The Hon'ble Chief Justice and companion Hon'ble Judges of the High Court of Tripura, having taken into consideration all the prevalent factors in the State, have been pleased to issue the following directions regarding function of the High Court as well as the District Courts of Tripura **with effect from 06.07.2020** until further order(s):

For the High Court:

- (i) **From 6th July, 2020**, the High Court shall take up following specified categories of cases for hearing:
 - (a) All Bail Applications regular, temporary or anticipatory Bail, parole or furlough cases.
 - (b) All civil and criminal cases where there is urgency.
 - (c) Criminal Appeals (Division Bench) where accused are in jail.
 - (d) Limited number of Admission matters and specially fixed final hearing cases.
- (ii) All the lawyers are requested to impress upon their litigants/clients that their personal visit to the High Court, should as far as possible be avoided and if the litigant wishes to attend the court hearing, he may not bring along other people who are not parties to the proceedings.
- (iii) The entry in the court rooms would be restricted to the lawyers and the litigants whose cases are listed before the court on that day. In other words, those members of the public whose cases are not listed before the court on a particular day, shall not be granted

entry in the court room. The Registry shall post one person at the entrance of the Court room to enforce this rule.

For the District Courts (including Family Courts):

- (i) **From 6th July, 2020**, for the District Courts (including Family Courts), following arrangements for hearing of the cases are made:
 - (a) The Court functioning shall resume for taking up urgent as well as non-urgent cases, Civil or Criminal, which are ready for hearing without the requirement of recording evidence of witnesses and recording the statement of the accused under Section 313 of Code of Criminal Procedure. This will also include civil as well as criminal appeals and interim applications such as applications for grant of interim injunction, delay in condonation petitions, application for bringing legal heirs of deceased persons on record etc.
 - (b) The District Courts shall list all cases which are presently gone in dormant status, during sufficiently spaced out dates.
 - (c) At all times, the District Judge shall ensure that all safety norms and health advisory issued by the Central/State Government are implemented. In particular, it would be ensured that there is social distancing maintained amongst all lawyers, litigants and the employees of the Court within the Court premises and complex, as well as in the Court compound.
 - (d) The Advocates are requested to impress upon their clients to visit the court only if necessary. Even if the litigant wishes to enter the court compound, his companions or other persons not connected with the case will not be given entry. The District Judges will post staff-members at the entry points of the Court compounds to restrict the entry into the

court premises, only to lawyers and litigants whose cases are posted before the court on a particular day.

This is in supersession of the Order dated 02.05.2020 and all other subsequent orders issued by the High Court restricting the function of the High Court as well as the District Courts of Tripura.

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2020/ 9988 - 10018

2nd July, 2020

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The Assistant Solicitor General of India, Govt. of India, Agartala;
13. The Public Prosecutor, High Court of Tripura, Agartala;
14. The Govt. Advocate, High Court of Tripura, Agartala;
15. The LR & Secretary, Law, Govt. of Tripura, Agartala;
16. The District & Sessions Judge, South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura/Dhalai Judicial District, Ambassa for

information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;

17. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Judicial Officers under their respective judgships for their information and necessary action;
18. The Registrar (Vigilance), High Court of Tripura, Agartala;
19. The Registrar (Judicial), High Court of Tripura, Agartala;
20. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
21. The Joint Registrar, High Court of Tripura, Agartala;
22. The Deputy Registrar(s), High Court of Tripura, Agartala;
23. The Chief Librarian, High Court of Tripura, Agartala;
24. The Assistant Registrar(s), High Court of Tripura, Agartala;
25. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
26. All the Superintendents, High Court of Tripura, Agartala;
27. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
28. The Court Master(s), High Court of Tripura, Agartala;
29. The Bench Clerk(s), High Court of Tripura, Agartala;
30. Notice Board of the Court-house; and
31. Order File.


Registrar General